

of 'Department of Parliamentary Affairs'."

DEMAND NO. 107—PARLIAMENT

"That a sum not exceeding Rs. 89,27,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955 in respect of Parliament.

DEMAND NO. 108—MISCELLANEOUS EXPENDITURE UNDER THE PARLIAMENT SECRETARIAT

"That a sum not exceeding Rs. 27,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955 in respect of 'Miscellaneous Expenditure under the Parliament Secretariat'."

DEMAND NO. 109—SECRETARIAT OF THE VICE-PRESIDENT

"That a sum not exceeding Rs. 76,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955 in respect of 'Secretariat of the Vice-President'."

DEMAND NO. 131—OTHER CAPITAL OUTLAY OF THE MINISTRY OF NATURAL RESOURCES AND SCIENTIFIC RESEARCH

"That a sum not exceeding Rs. 1,24,79,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955 in respect of 'Other Capital Outlay of the Ministry of Natural Resources and Scientific Research'."

APPROPRIATION (NO. 2) BILL

Mr. Speaker: The House will proceed with the Appropriation (No. 2) Bill now.

The Minister of Finance (Shri C. D. Deshmukh): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55."

The motion was adopted.

Shri C. D. Deshmukh: I *introduce the Bill and beg to **move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55, be taken into consideration."

The motion was adopted.

Mr Speaker: We shall take up the clauses.

Clauses 1, 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

The Title and the Enacting Formula were added to the Bill.

*Introduced with the recommendation of the President.

**Moved with the recommendation of the President.

Shri C. D. Deshmukh: I beg to move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

SIXTH REPORT OF COMMITTEE
ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS

Shri Altekar (North Satara): I beg
to move:

"That this House agrees with
the Sixth Report of the Committee
on Private Members' Bills and
Resolutions presented to the House
on the 14th April, 1954."

As a contingent mover, I move for
a certain contingency that may arise.
As a matter of fact, Shri S. N. Das,
who moved his resolution on the 2nd
April, 1954, has taken about 17 minutes
already, and the whole of the day
today could be spent on that resolu-
tion. But, if the hon. Minister accepts
the resolution in between, other resolu-
tions will have to be taken up for consi-
deration. Therefore, the time allotted
for the next resolution is 2½ hours—
Shri Gopalan's resolution relating to
the appointment of a parliamentary
commission to enquire into the ques-
tion of curtailment of civil liberties;
then, 2 hours for the resolution re-
garding the steps to be taken to
separate the finances of the Posts and
Telegraphs Department from the
general finance—this is Shri Samanta's
resolution; then 2½ hours for Shri
H. L. Agarawal's resolution regarding
steps to be taken by Government to
make the First Five Year Plan a com-
plete success.

I recommend that the House do
accept this.

Mr. Speaker: The question is:

"That this House agrees with the
Sixth Report of the Committee on

Private Members' Bills and Reso-
lutions presented to the House on
the 14th April, 1954."

The motion was adopted.

RESOLUTION RE. WORKING OF
ADMINISTRATIVE MACHINERY
AND METHODS AT CENTRE—Contd.

श्री एल० एन० दास (दरमंगा भन्ध): अध्याय
महोदय, पिछले दिन जब मैंने इस प्रस्ताव को
इस सदन में पेश किया था उस समय मैं ने
बिना कहा था कि इस बात की बड़ी आवश्य-
कता है कि हम अपने देश के प्रशासन तंत्र
और उसकी पद्धति के बारे में जांच करने के
लिये एक एंसे आयोग की स्थापना करें कि जो
इसके बारे में पूरी जांच पड़ताल करने के बाद
प्रशासन के सम्बन्ध में और प्रशासन पद्धति के
सम्बन्ध में सरकार के सामने अपने सुझाव और
सिफारिशों को रखें। मैं ने यह कहा था कि
आज जो हमारे देश में प्रशासन तंत्र है उसकी
कल्पना उस समय में हुई थी जिस समय हम
गुलाम भं. और उस संगठन को भी उन्हीं लोगों ने
लागू किया था जिन को इस देश में अपने
शासन को बहुत दिनों के लिये कायम रखना
था।

जैसे हम ने स्वतंत्रता प्राप्ति के बाद अपने
शासन को चलाने के लिये बहुत परिश्रम और
महनत करके, बहुत समय लगा कर, विधान
का निर्माण किया था, उसी प्रकार से आवश्य-
कता इस बात की है कि हम अपने प्रशासन
तंत्र के सम्बन्ध में बहुत ही व्यापक रूप से,
पूरी जानकारी हासिल करें और जानकारी
हासिल करने के बाद उस में जरूरी सुधार
करें। इस में कोई शक नहीं है कि आज की
अवस्था में हमारे राज्य के जो भी मुख्य अंग
हैं, कानून बनाने वाला अंग, कानून को देश में
लागू करने वाला अंग और न्याय विभाग, इन
तीनों भागों में सब से महत्वपूर्ण भाग ऊपर से
देखने में, कानून बनाने वाले भाग को कहा
जाता है। लेकिन मेरा खयाल है कि प्रजातंत्र
में यह कानून बनाने वाला विभाग, जैसा कि
हम वर्तमान पद्धति को देखते हैं, सिवा बहस